

**IN THE NATIONAL COMPANY LAW TRIBUNAL, AHMEDABAD**  
**COURT - 2**

ITEM No.202  
**CP(IB)/116(AHM)2022**

**Proceedings under Section 95 IBC**

**IN THE MATTER OF:**

Bank of Baroda

V/s

Saurabh Kumar Tayal

.....Applicant

.....Respondent

**Order delivered on 10/01/2024**

**Coram:**

**Mrs. Chitra Hankare, Hon'ble Member(J)**

**Dr. Velamur G Venkata Chalapathy, Hon'ble Member(T)**

**PRESENT:**

For the Applicant : Mr. Yahya Batatawala, Adv.

For the Respondent : Mr. Harmish Shah, Adv.

**ORDER**

Transfer order to court 1 is not received yet, hence, matter stands adjourned to 28.02.2024.

-Sd-

**DR. V. G. VENKATA CHALAPATHY**  
**MEMBER (TECHNICAL)**

-Sd-

**CHITRA HANKARE**  
**MEMBER (JUDICIAL)**